

13.23 hrs.

RE. PAYMENT OF D.A. TO CENTRAL GOVERNMENT EMPLOYEES

SHRI S. M. BANERJEE (Kanpur): Yesterday, I wanted to say something, but you said 'Not today, but tomorrow'.

MR. SPEAKER: It was agreed that I would allow a call attention motion.

SHRI S. M. BANERJEE: I am not mentioning about the jute workers' strike.

MR. SPEAKER: About the others, I allowed only one.

SHRI S. M. BANERJEE: I will not take more than two minutes

MR. SPEAKER: Already you are not in good health; do not get excited; be calm.

SHRI S. M. BANERJEE: When I wanted to raise an important issue under rule 377 yesterday, you were kind enough to say that I could do so today. I will not take more than 1½ minutes.

You are aware that Government decided to pay only three instalments of D.A. to the Central Government employees, from 1st June 1974, 1st July 1974 and 1st September 1974. Two more instalments are due, from 1st November, and 1st December. It is the recommendation of the Pay Commission that once the index touches 272, wage revision is a must. This is mandatory.

When Babu Jagjivan Ram was talking with the representatives of the Central Government employees under my leadership, he agreed there would

be discussion on wage revision. This was on 18 January 1975. Then on behalf of the Central Government employees, we made it abundantly clear that we do not want any more Pay Commission. We are tired of a Pay Commission because the Chairman will be either a tired or retired judge and they will take three years to submit their report. So Babu Jagjivan Ram agreed that bilateral talks on wage revision would take place.

I want a statement from the hon. Finance Minister to the effect that as promised by Babu Jagjivan Ram on 18 January, from March 1975 the leaders of the Central Government employees would sit along with government representatives for wage revision, because the employees have been sure about the whole thing. They have been paid only three instalments and two are due.

I would request that note be taken of this and the Finance Minister asked to make a statement as soon as possible so that the negotiations may start in March. (Interruptions).

MR. SPEAKER: No, I am not allowing any more. I am not calling him. We have decided to allow a discussion on Jama Masjid at 2 O' Clock. The supplementary list of business had been circulated showing the time as 2 P.M. to 6 P.M. It is already 1.25 now. It will take four hours. If we start at 2.30, instead of at 6, it will go upto 6.30. At 6.30 exactly the debate will finish; there is no need to accommodate any more speakers after that. We adjourn for lunch to meet at 2.30.

14.36 hrs.

The Lok Sabha adjourned for Lunch till Thirty minutes past Fourteen of the Clock.